

GOVERNMENT OF INDIA
MINISTRY OF LAW AND JUSTICE
DEPARTMENT OF JUSTICE

LOK SABHA
UNSTARRED QUESTION NO - 2162
TO BE ANSWERED ON FRIDAY – 12/12/2025

LEGAL AID TO PERSONS WITH DISABILITIES

2162. Shri Tejasvi Surya:
Shri Ashish Dubey:

Will the Minister of Law and Justice be pleased to state:

- (a) the arrangements currently in place for providing legal aid and specialised legal services to persons with disabilities;
- (b) the scope and functioning of the Legal Services Units for Persons with Mental Illness and Intellectual Disabilities established across States and Union Territories;
- (c) the accessibility related requirements prescribed for judicial infrastructure under the Centrally Sponsored Schemes; and
- (d) the measures adopted under the e-Courts Project Phase III to make digital court platforms and websites more accessible to persons with disabilities?

ANSWER

**MINISTER OF STATE (INDEPENDENT CHARGE) OF THE MINISTRY OF LAW
AND JUSTICE; AND MINISTER OF STATE IN THE MINISTRY OF
PARLIAMENTARY AFFAIRS
(SHRI ARJUN RAM MEGHWAL)**

- (a) and (b): The Government has undertaken several measures to make available affordable, quality and speedy legal services to the common man, including Persons with Disabilities. The legal Services Authorities (LSA) Act, 1987 provides for free and competent legal services to the weaker sections of the society including Persons with Disabilities.

NALSA is also implementing a specific Scheme for Persons with Disabilities named NALSA (Legal Services to the Mentally Ill and Persons with Intellectual Disabilities) Scheme,

2024. This Scheme aims to ensure that legal services are responsive to the specific legal and social needs of persons with mental illness and persons with intellectual disabilities. Under this Scheme, specialised 'Legal Services Unit for Persons with Mental Illness & Persons with Intellectual Disabilities called 'Manonyay' (LSUM)' units have been established in all States/UTs except Ladakh and Dadra & Nagar Haveli.

(c) The Government is implementing a Centrally Sponsored Scheme for development of infrastructure facilities for the District and Subordinate Courts by augmenting the resources of the State Governments/UTs for construction of Court Halls, Residential Units for Judicial Officers, Lawyers' Hall, Digital Computer Rooms and Toilet Complexes. As per guidelines of the Scheme, the States/UTs ensures that the proposed infrastructure have disabled-friendly design. The building design are in conformity with the requisite norms/accessibility standards as laid down by Central Public Works Department, Department of Empowerment of Persons with Disabilities, Ministry of Social Justice and Empowerment, from time to time.

(d) Under eCourts Project Phase III, there are 24 components that have several significant measures devised to foster the creation of a robust and accessible digital infrastructure for citizens including Persons with Disabilities. Provision has been made for providing enhanced accessible ICT enabled facilities to Persons with Disabilities, migration of websites of 752 Courts (including High Courts) to S3WaaS platform (Secure, Scalable and Sugamya Website as a Service) that makes the website friendly for Persons with Disabilities. S3WaaS platform has features for easy visibility of content for partially and completely visually challenged citizens.
